

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP 409(ND)/2017

CORAM:

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**SH. R. VARADHARAJAN**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
21.02.2018**

**NAME OF THE COMPANY: Northern Projects Ltd. & Ors. Vs. Blue Coast  
Hotels & Resorts Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 48(2)**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	<b>For the Petitioner:</b>	Mr. Abhishek Puri, & Ms. Surbhi Gupta, Mr. V. Siddharth, Advocates		
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	<b>For the Respondent:</b>	Mr. Rahul Srivastava & Ms. Sanjana Dua, Advocates for R-1 Mr. Nisar Ahmad, Mr. Rohit Chaudhary, Advocates for all Respondents except Respondent No.1		
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**ORDER**

Both parties are present. It is represented by the Ld. Counsel for the Respondent that three applications have been filed namely, CA 360/2017 which is in relation to the maintainability of the petition as well as another two namely CA 41/2018 and 42/2018, one of which is an application seeking to strike off the reply and CA 360/2017 is for delay in filing a reply. Ld. Counsel for the Petitioner submits that reply has been filed to all the CAs listed to which Ld. Counsel for the Respondent submits that no application seeking condonation of delay has been filed.

To come up on 22<sup>nd</sup> March, 2018 for consideration.

  
- S-d-v

**(Deepa Krishan)**  
**Member (T)**

  
- S-d-v

**(R. Varadharajan)**  
**Member (J)**